

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 19 of 2019
IN DFR NO. 45 OF 2019

Dated : 16th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

**Maharashtra State Electricity Distribution Company
Limited**

...Appellant(s)

Versus

**Maharashtra Electricity Regulatory Commission
& Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anup Jain

Counsel for the Respondent(s) :

ORDER
(IA NO. 19 of 2019 – for urgent listing)

We have heard the learned counsel appearing for the Appellant. The learned counsel appearing the Appellant submitted that the Application may be dismissed as not pressed.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant, the IA No. 19 of 2019 is dismissed as not pressed. The IA No. 19 of 2019 (Application for urgent listing) stand disposed of.

DFR No. 45 of 2019

Registry is directed to list the matter on **05.02.2019** subject to curing the defects.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member